

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. No. 157 of 1998

7-7-1999.  
DATE OF DECISION.....

Arbinda Haloi & Ors.

(PETITIONER(S))

Mr. B.K. Sharma, Mr. S. Sarma, Mr. U.K. Nair

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Mr. B.C. Pathak, Addl. C.G.S.C.

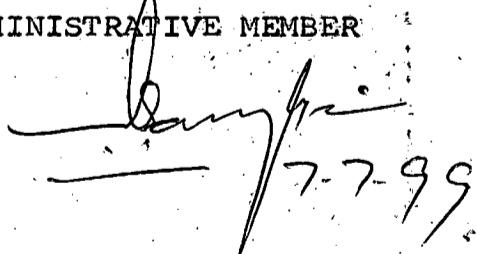
ADVOCATE FOR THE  
RESPONDENTS.

THE HON'BLE MR. G. L. SANGLYINE, ADMINISTRATIVE MEMBER  
THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble

ADMINISTRATIVE MEMBER

  
7-7-99

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.157 of 98

Date of Order: This the 7th Day of July 1999

HON'BLE MR.JUSTICE G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Mr. <sup>A</sup>rabinda Haloi & Ors. ... ... Applicants

By Advocate Mr.B.K.Sharma, Mr.S.Sarma, Mr.U.K.Nair

-Vs-

1. Union of India

Represented by the Secretary to the  
Government of India,  
Ministry of Communication,  
New Delhi-1

2. The Chairman, Telecom Commission,  
Sansar Bhawan.  
New Delhi

3. The Chief General Manager, (Telecom)  
Assam Circle, Ulubari,  
Guwahati-781007

4. The Telecom District Manager,  
Department of Telecommunication  
Tezpur-78400

5. The Divisional Engineer, (P& A)  
Department of Telecommunication  
Office of the Telecom District Manager  
Tezpur, Assam-78001.

... ... Respondents

O R D E R.

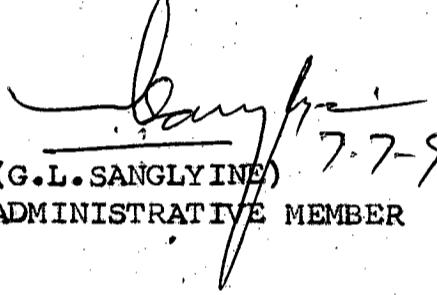
SANGLYINE, MEMBER(A):

213 applicants submitted this Original Application jointly. A test known as Second Qualifying Screening Test for entry into restructural cadre of Phone Mechanics was scheduled to be held on 26-7-98. According to the applicants they were eligible to appear in the said Test. However, they were not called to appear in the Test. although, according to them, they were to be given a chance on the strength of the letter dated 11-11-1997, Annexure 4, issued by the Department of Telecommunications. Therefore, they had submitted this Original Application. In this application they have prayed for a direction on the respondents to

allow them to appear in the Test.

Heard counsel for both sides. The Test scheduled to be held on 26-7-98 was postponed until further orders. Since the examination was postponed indefinitely the Original Application is disposed of with a direction to the respondents to scrutinise the eligibility of the applicants to appear in such test and, if the applicants are found eligible, they may be allowed to appear in the postponed examination when it is rescheduled.

The application is disposed of. No costs.

  
(G.L. SANGLYINE) 7-7-99  
ADMINISTRATIVE MEMBER

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